

FORM B**Public Announcement**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF**TRANSPARENT ENERGY SYSTEMS PRIVATE LIMITED**

Sr. No	Particulars	Details
1	Name of Corporate Debtor	Transparent Energy Systems Private Limited
2	Date of incorporation of Corporate Debtor	16 th April 1986
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Pune
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U29198PN1986PTC039582
5	Address of the registered office and principal office (if any) of Corporate Debtor	Pushpa Heights, 1 st Floor, Bibwewadi Corner, Pune - Satara Road, Pune - 411037
6	Date of closure of Insolvency Resolution Process	16 th April 2021
7	Liquidation commencement date of Corporate Debtor	04 th January 2024
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Ram Ratan Kanoongo IBBI Registration No: IBBI/IPA-001/IP-P00070/2017-2018/10156
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai – 400021, Maharashtra. Email: rrkanoongo@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o, Headway Resolution and Insolvency Services Pvt. Ltd. 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: liqtesspl@gmail.com
11	Last Date for submission of claims	03 rd February 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Transparent Energy Systems Private Limited on 04th January 2024.

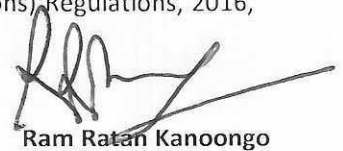
The stakeholders of Transparent Energy Systems Private Limited are hereby called upon to submit their claims with proof on or before 03rd February 2024, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims of proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.




Ram Ratan Kanoongo

Date: 08th January 2024

Place: Mumbai

IBBI/IPA-001/IP-P00070/2017-2018/10156
Liquidator for Transparent Energy Systems Pvt. Ltd